

ITEM NO.3,3.1-3.3

COURT NO.7

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (C) Nos. 5773-5779/2013

(Arising out of impugned final judgment and order dated 11-07-2012 in AR No. 31/2009, AR No. 32/2009, AR No. 33/2009, AR No. 34/2009, AR No. 36/2010, AR No. 37/2010, AR No. 38/2010 passed by the High Court Of Kerala At Ernakulam)

G.M., SOUTHERN RAILWAY HQ OFFICE & ANR.

Petitioner(s)

VERSUS

JOHNY J. VILANGADAN

Respondent(s)

WITH

SLP(C) No. 22938-22939/2014 (XV)

SLP(C) No. 24499/2013 (XI)

(With appln.(s) for permission to file addl. documents with

SLP(C) No. 24890/2015 (XII)

Date : 28-11-2017 These petitions were called on
for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s) Mr. Ajit Kumar Sinha, Sr. Adv.
Ms. Manita Verma, Adv.
Ms. Kiran Bhardwaj, Adv.
Mr. Raj Bahadur, Adv.
Ms. Binu Tamta, Adv.
Mr. R. Balasubramonium, Adv.
Mr. Mukesh Kumar Maroria, AOR

For Respondent(s) Mr. H.D. Thanvi, Adv.
Ms. Preeti Thanvi, Adv.
Mr. Mukul Kumar, AOR

Mr. Pawanshree Agrawal, AOR

Mr. P. Soma Sundaram, AOR

Mr. Mathai Paikadey, Sr. Adv.
Mr. Wills Mathews, Adv.
Mr. Devendra Kumar Tiwari, Adv.
Mr. Ashish Kumar Sinha, Adv.
Mr. Koshy Jacob, Adv.
Mr. Shaji Sebastian, Adv.
Mr. K. Ramesh, Adv.
Mr. Shishir Pinaki, Adv.
Mr. P. George Giri, AOR

UPON hearing the counsel the Court made the following
O R D E R

As requested, list the matters on 16.01.2018.

[Charanjeet Kaur]
A.R.-cum-P.S.

[Indu Kumari Pokhriyal]
Asstt. Registrar